

IN THE COURT OF ANKUR JAIN

ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Session Case No. 02/17

FIR No. : 358/2016

PS. : Ranjit Nagar

U/s : 376/328/384/506 IPC

(Hearing took place through Cisco Web ex)

24.07.2020

Present: Sh Subhash Chouhan Ld Addl P.P. for the State
Ms Arti Pandey counsel for DCW with complainant.
Sh Javed Ali Counsel for the Accused.

Accused Produced from Central Jail No 1

Vide separate judgment announced through CISCO Web Ex. accused is acquitted of the offence charged with. He is directed to furnish a personal bond u/s 437 A Cr.P.C in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court. Accused shall be released from custody after the bond u/s 437A Cr.P.C. is furnished. Copy of the order be sent through Electronic Mode to all Concerned. File be consigned to Record Room after furnishing of bond.

(Ankur Jain)

ASJ (SFTC-01) West Delhi:

24.07.2020